

13.40½ hrs.

PUBLIC ACCOUNTS COMMITTEE
FORTIETH REPORT

Shri Morarka (Jhunjhunu): I beg to present the Fortieth Report of the Public Accounts Committee relating to action taken by Government on the Outstanding Recommendations of the Committee contained in their Sixteenth, Seventeenth, Eighteenth, Nineteenth, Twentieth, Twenty-second, Twenty-third, Twenty-fourth, Twenty-fifth, Twenty-sixth Reports relating to Civil, Defence and Finance Accounts.

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13.41 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

ELEVENTH REPORT

Shri P. G. Menon (Mukundapuram): I beg to present the Eleventh Report of the Committee on Public Undertakings on the Rourkela Steel Plant of Hindustan Steel Limited, Ranchi.

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13.41½ hrs.

STATEMENT RE. RETRENCHMENT
OF WORKERS IN E.M.E. WORKSHOPS

The Minister of Defence Production (Shri A. M. Thomas): Sir, I beg to lay a statement on the Table of the House in continuation of the statement made by the Minister of Defence on the 4th March, 1965 in response to a calling attention notice regarding retrenchment of workers in EME workshops.

[Placed in Library, See No. LT-4420/65].

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13.41½ hrs.

STATEMENT RE. ADIVASIS IN
MAHARASHTRA

श्री दे० शि० पाटिल (यवतमाल) : अध्यक्ष महोदय, मैं ने प्रबलितम्बनीय लोक महत्व के विषय के ऊपर सामाजिक सुरक्षा मंत्री का ध्यान दिलाने के लिये सूचना दी थी।

अध्यक्ष महोदय : आदिवासियों के लिये।

श्री दे० शि० पाटिल : जी हां।

अध्यक्ष महोदय : जरा सन्न कीजिये।

श्री दे० शि० पाटिल : उस के बारे में मुझे कुछ कहना है।

अध्यक्ष महोदय : मुझे सुन तो लेने दीजिये।

श्री दे० शि० पाटिल : मेरी बात सुनने के बाद स्टेटमेंट होता तो ज्यादा अच्छा होता। पहले मैं ने महाराष्ट्र के आदिवासियों के लिये कार्लिंग प्रॉटेशन नोटिस दिया, उस के बाद शार्ट नोटिस क्वेश्चन दिया, हाफ ऐन घाबर डिस्क्रिप्शन के लिये नोटिस दिया और मंत्री महोदय से वक्तव्य देने की घ्राप के प्लू रिक्वेस्ट की। मैं घ्राप को इत्तला दे रहा हूँ कि मेरा क्वेश्चन था :

regarding Adivasi problem and the memorandum submitted in that connection.

बही प्रश्न राज्य सभा में घ्राया और उस पर रिप्लाई दिया गया। लेकिन मुझे जवाब दिया सोशल सिक्योरिटी मिनिस्टर ने कि :

"unable to accept the short notice of your question.

जिस का जवाब राज्य सभा में दिया गया उस के बारे में मुझ से कहा जाता है :

"unable to accept the short notice of my question."

[श्री दे० शि० पाटिल]

मैं आप के जरिये से यह कहना चाहता हूँ कि राज्य सभा में जब सवाल उठाया जाता है तो उस का उत्तर दिया जाता है लेकिन लोक सभा में जब कोई चीज उठाई जाती है तो उस को टाल दिया जाता है।

अध्यक्ष महोदय : वहाँ कोई शार्ट नोटिस क्वेश्चन था।

श्री दे० शि० पाटिल : जी हाँ,

the same question, regarding the memorandum from the Maharashtra Adivasi Seva Mandal.

मेरा क्वेश्चन था :

"whether the Government have . . .

अध्यक्ष महोदय : माननीय सदस्य इतने जोश में हैं कि वह मेरी बात सुनते ही नहीं कि मैं क्या कह रहा हूँ। राज्य सभा में जो क्वेश्चन था वह शार्ट नोटिस क्वेश्चन था या फ्राडिनरी क्वेश्चन था।

श्री दे० शि० पाटिल : फ्राडिनरी क्वेश्चन था।

अध्यक्ष महोदय : अच्छा अब आप बैठ जाइये।

श्री दे० शि० पाटिल : इस पर मेरी आपत्ति नहीं है। लेकिन।

he says: 'unable to accept the short notice of my question.'

Mr. Speaker: The Law Minister.

The Minister of Law and Social Security (Shri A. K. Sen): Sir, in the Rajya Sabha there was a question answered and here the question was put as short notice question after you were pleased to disallow a call-attention notice allowing certain other information regarding hunger strikes and so on. I forget because I have not

got the short notice question and that question for a comparison but you will see that there was an addition to that. So, in our note to the secretariat we pointed out that so far as the question relating to the Rajya Sabha matter was concerned, that answer could be taken as our answer here and it could be repeated here. We could not answer the other matter because we had no information on short notice from the Maharashtra Government. But I told both Mr. Patil and Mr. Wasnik who phoned me up that whatever information would be available to us upto 12 o'clock today from the Maharashtra Government, we shall be able to lay it on the Table of the House or I shall make a statement. I came and informed the Secretary that I would be willing to make a statement on this provided you allowed me to give such information as we have in this matter. I was going to make that statement when the hon. Member got up. What happened is that in Maharashtra in the Vidarbha region we find that 32 tribes were scheduled only in six taluks in three districts whereas the same tribes were not treated as scheduled tribes in other district. This apparently was an anomaly which needed rectification and the rectification could only be effected by legislation. We are now considering the other tribes in other States and other castes in other States also, all of whom would have to be covered by the proposed legislation. We cannot have piecemeal legislation, I explained this to the delegation which saw me, including certain Members of Parliament. I explained this to Mr. Patil and to Mr. Wasnik. They told me that there were certain hunger strikes and so on. It was strange that they should have resorted to hunger strike because I myself told their representatives that their case appeared to be quite clear to me and it was certainly an anomaly which should be rectified. The same tribe cannot be treated as scheduled in one district and not scheduled in another district in the same State.

Shri Vasudevan Nair (Ambal-puzha): There are similar cases in Kerala also.

Shri A. K. Sen: There are cases in Kerala and in Andhra and in M.P. also. There are other cases of scheduled and non-scheduled. With regard to many of the cases on which there are controversies we have appointed a departmental committee with the Law Secretary as Chairman to go into all those cases and recommend what should be the approach in the proposed legislation. But so far as these cases are concerned, Government does not require any convincing because we are convinced that this is an anomaly which has to be removed. I thought that they were all satisfied and so I was surprised to find a short notice question and call-attention notice and all that and also to learn that some people have gone on hunger strike.

Shri D. S. Patil: I am talking about my Short notice question.

Shri A. K. Sen: Also a call-attention notice.

Shri D. S. Patil: It was rejected.

Shri A. K. Sen: Whether it was rejected or not, immediately we got them we sent a telegram to the Maharashtra Government and the reply we got does not give any information except to say that the detailed information is being sent.

Shri Hari Vishnu Kamath (Hoshangabad): What was the date of the short notice question and the call-attention notice?

Shri A. K. Sen: Call-attention notice was on the 10th May and short notice question also, yesterday. So, I do not think there is much to be said. I am sorry that some people have resorted to hunger strike for which there is no necessity, in my submission, because I made it clear to them that we would consider their case very sympathetically and legislation will

be put before Parliament and I have no doubt that the Maharashtra Government itself recommends that this anomaly should be rectified.

Shri Hari Vishnu Kamath: Is it a token hunger strike?

Shri A. K. Sen: Therefore, I do not see what more I can say except to say that those who are responsible for advising those people to resort to hunger strike will advise them differently now because of the fact that the Maharashtra Government has recommended their case and we see no reason why we should not accept the recommendation of the Maharashtra Government.

श्री व० शि० पाटिल : ग्रन्थ महादय, महाराष्ट्र में शेड्यूल्ड एरिया प्रौर नान शेड्यूल्ड एरिया का आदिवासियों के लिए डिस्टिन्गशन नहीं है। विदभं विभाग के लिए यह कहा गया है कि जो लोग शेड्यूल्ड एरिया के बाहर रहते हैं वह आदिवासी नहीं माने जाते। इसकी वजह से उन्हें काफी तकलीफ है। उन लोगों के ऊपर सेंट्रल गवर्नमेंट की कोई स्कीम लागू नहीं होती। उन को पोस्ट मैट्रिक स्कालरशिप नहीं मिलती। इसलिये वह बहुत परेशान हैं। मेरी रिक्वेस्ट है कि रिजिजन ग्राफ लिस्ट के लिये कानून बनाना है तो प्राप कानून बनाइये। एजुकेशन कंसेशन उनको कम से कम मैट्रिक तक या मैट्रिक के ऊपर जरूर मिलने चाहिये। उन को फ्रीशिप प्रौर स्कालरशिप देने की कोशिश कीजिये। इसके लिये आदिवासी घोषित करो इसके लिये कानून बनाने की जरूरत नहीं है।

Shri A. K. Sen: I have told them that until they are scheduled by a properly amended legislation, we shall consider very sympathetically the question of giving them facilities as backward classes. I have told them already myself, and I repeated it in my last speech.

Shrimati Renu Chakravarty (Barrackpore): I do not know if the

[Shrinati Renu Chakravartty]

Law Minister knows that this matter has been agitating the tribal people of Maharashtra for a very long time. As a matter of fact, I have represented their case about four years ago, when Shri Datar was the Minister in charge of it. I would like to know whether it is the intention of the Government now to have this enquiry committee on an all-India basis, because there are lots of lacuna in many States. What is required in this particular case is that within the State of Maharashtra, those who are in the unscheduled areas and those tribals who are considered as scheduled in the scheduled areas, should also get the same benefit within the State of Maharashtra, and the enquiry should be expedited in their case. It is a longdrawn out problem for the last four to five years, and we must know about it. There have been big movements in respect of it. So, we want to know why it is that the Government is taking such a long time and why the Government is not alive to this problem.

Shri A. K. Sen: As I said, the notice was received only yesterday and this question has cropped up now. I found on enquiry myself, when all those cases were brought before me by the various Members of Parliament and also by representative organisations, that it would be better if the entire matter on an all-India basis was gone through by an expert committee presided over by a responsible officer, and therefore, I said in Parliament that such a committee would be appointed; we have appointed already a committee with the Law Secretary as the Chairman, and therefore, they will be going into it.

Shri Basumatari (Goalpara): This question has been agitating the minds of the tribals for a very long time, since Independence, because, after the Constitution was framed, some of the tribal people have been left out on various grounds. Not to speak of one tribe and another tribe, and not to speak of one district versus another

district, in the same area, some tribals have been left out. So, I want to know whether these left-out tribals, who are 30 million in population, will be included in the Act which is going to be framed.

Shri A. K. Sen: This is precisely the function of this committee, as to who should be included and who should not be included, how they should be included and so on.

Shri C. K. Bhattacharyya (Itanagar): May I draw the attention of the Law Minister to the fact that there are similar anomalies in West Bengal—

Mr. Speaker: He says it is so all over India.

Shri C. K. Bhattacharyya: What I suggest to him is that when this Bill is drafted, the case of anomalies in West Bengal should also be considered.

Mr. Speaker: That is what he said.

Shri A. K. Sen: All the anomalous cases cannot be put in unless we know of them. But whatever cases have been forwarded to us will be examined.

Shri C. K. Bhattacharyya: I can immediately state those cases.

Mr. Speaker: No; not at this moment.

Shri R. G. Dubey (Bijapur North): In Mysore State also, a similar situation prevails.

Mr. Speaker: How is it that he has moved from this place to that place? I could not recognise him there.

Shri R. G. Dubey: There are three areas, in this context, in Mysore: the Coorg area, the former Mysore State and the integrated areas. There are, in the former Mysore area, these Scheduled Castes; in Coorg, they are

Scheduled Tribes; and in the integrated areas, it is the other backward communities. So, this problem pertains to the whole country, and therefore, it will be only proper and be in the fitness of things that this matter is taken up on an all-India basis.

Mr. Speaker: That is what he has said.

Shri Hari Vishnu Kamath: Is the Minister in a position to tell the House whether the Presidential Order in this regard will be laid on the Table in the next session or much later?

Shri A. K. Sen: It will have to be made by law.

Shri Hari Vishnu Kamath: Would the Bill be introduced in the next session?

Shri A. K. Sen: The moment the Committee's report comes to us, there may not be any delay.

Shri Narendra Singh Mahida (Anand): In my State of Gujarat, it has been suggested that this assistance should be given on an economic basis, and I know of people of Scheduled Castes and Scheduled Tribes.....

Mr. Speaker: That is a different question; we cannot go on, on a different basis.

Shri K. N. Pande (Hata): Sir, I was try to draw your attention . . .

Mr. Speaker: That is my misfortune that I could not call him! Let us proceed to the next item.

13.53 hrs.

CARDAMOM BILL*

The Minister of Commerce (Shri Manubhai Shah): I beg to move for leave to introduce a Bill to provide for the development under the control of the Union of the Cardamom industry.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the development under the control of the Union of the Cardamom industry."

The motion was adopted.

Shri Manubhai Shah: I introduce† the Bill.

13.54 hrs.

SEAMEN'S PROVIDENT FUND BILL*

The Minister of Transport (Shri Raj Bahadur): I beg to move for leave to introduce a Bill to provide for the institution of a provident fund for seamen.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the institution of a provident fund for seamen."

The motion was adopted.

Shri Raj Bahadur: I introduce the Bill.

13.55 hrs.

DELHI MOTOR VEHICLES TAXATION (AMENDMENT) BILL*

The Minister of Transport (Shri Raj Bahadur): I beg to move for

*Published in Gazette of India Extraordinary, Part II, section 2, dated 11-5-65.

†Introduced with the recommendation of the President.